

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 710  
92/241- 242/ND/2022

**IN THE MATTER OF:**  
**Mr. Nitin Kumar Arora**

...**APPLICANT**

**Vs.**

**M/s. Indrigreens Farms Ltd. and Ors.**

...**RESPONDENT**

**Section**  
**U/s 241-242**

**Order delivered on 14.09.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**  
**For the Respondent**

:Adv Yashoj Guglani  
:

**ORDER**

Heard the submissions made by the Counsel for the Petitioner. This is a matter wherein interim orders have been passed by this Bench and notices has been served. The Respondents have appeared but failed to file their reply in this matter till date. Therefore, this matter is also transferred to Regular Bench.

In view of the above, let this matter be placed before the Regular Bench to proceed further. List on **20.09.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(P.S.N. Prasad)**  
**Member (J)**